

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1406

ANSWERED ON:03.12.2012

FINANCIAL ASSISTANCE TO NGOS

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has allocated the funds to various Non-Governmental Organizations (NGOs) during the last three years for various welfare schemes of the Ministry, State-wise including Gujarat and Madhya Pradesh;
- (b) if so, the details of funds allocated and utilized during the said period, scheme-wise and year-wise;
- (c) whether the Government has any mechanism to check the misuse of funds by NGOs;
- (d) if so, the details thereof;
- (e) the number of complaints received during the last three years and current year; and
- (f) the punitive action taken/being taken in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) & (b) : State-wise, scheme-wise details of funds released to Non-Governmental Organisations during last three years is given at Annexure.
- (c) & (d) : The Ministry ensures the utilization of funds under various schemes/programmes in the following ways :-
 - (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of Utilization Certificates in respect of previous grants sanctioned which have become due.
 - (ii) Review of schemes/programmes by the officers of the Ministry during their tours to States.
 - (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementation agencies under various Schemes/Programmes.
 - (iv) Inspection by National Institutes of the Ministry.
 - (v) The Schemes/Programmes implemented through NGOs are also expected to be monitored by respective State Governments/ UT Administrations.
 - (vi) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.
- (e) & (f) : 67 complaints have been received against the NGOs in the Ministry during last three years and the current year. The complaints received are referred to the concerned State Governments requesting them to investigate and furnish enquiry report. Necessary action is taken on the basis of enquiry report received from the State Governments and further grants-in-aid are released only after receipt of satisfactory enquiry report from the State Government.